

ITEM NO.44 Court 4 (Video Conferencing) SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 9073/2022

(Arising out of impugned final judgment and order dated 27-09-2021 in FAO No. 36/2021, FAO No. 36/2021 and FAO No. 36/2021 passed by the High Court of Delhi at New Delhi)

NATHI RAM BHARDWAJ & ORS.

Petitioner(s)

VERSUS

NEETA BHARDWAJ & ORS.

Respondent(s)

(WITH IA No. 44489/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 44490/2022 - EXEMPTION FROM FILING O.T., IA No. 44488/2022 - PERMISSION TO FILE SLP)

Date : 25-03-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s) Mr. P.N. Misra, Sr. Adv.
Mr. Sudhir Naagar, AOR
Mr. Ankur Prakash, Adv.
Mr. R.S. Nagar, Adv.
Mr. Amod Kumar Bidhuri, Adv.
Shagun Thakur, Adv.
Md. Saquib Siddiqui, adv.
Mr. Dhananjay Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Permission to file the Special Leave Petitions granted.
- 2 We are not inclined to entertain the Special Leave Petitions under Article 136 of the Constitution. The Special Leave Petitions are accordingly dismissed.

- 3 We grant liberty to the petitioners to move the Administrator appointed by the High Court with their grievances. It would be open to the Administrator to place a report before the High Court for suitable directions. However, maintenance of the temple and its surroundings in a dignified manner in the interests of the devotees must be of paramount importance.
- 4 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER